

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.93/95 in  
O.A.No.2197/94

(12)

Hon'ble Shri Justice S.C.Mathur, Chairman  
Hon'ble Shri K.Muthukumar, Member(A)

New Delhi, this 06th day of July, 1995

Shri P.S.Aswal  
s/o Shri Bahadur Singh  
46/C, Aaram Bagh  
New Delhi-55. .... Applicant

(By Shri V.K.Rao, Advocate)

Versus

Union of India - through:

Shri Rishpal Singh  
Joint Secretary (Personnel)  
Cabinet Secretariat  
8-B, South Block  
New Delhi. .... Respondent

O R D E R (Oral)

Shri V.K.Rao, learned counsel for the applicant states that the order of the Tribunal has since been complied with and therefore, the applicant does not want to press the application. In view of this statement, the OA is dismissed as not pressed. Notice issued is hereby discharged. There shall be no order as to costs.

*[Signature]*  
(K.MUTHUKUMAR)  
MEMBER(A)

*[Signature]*  
(S.C.MATHUR)  
CHAIRMAN

/RAO/